

Graduate Insolvency Programme and IBBI Chair at Indian Institute of Corporate Affairs

3.7.1 The Governing Board considered the Board Note.

3.7.2 The Governing Board considered the proposal in Para 4 of the Note regarding instituting an “IBBI Insolvency Chair” in IICA for a period of 3 years entailing a one-time endowment grant of one crore rupees by IBBI and approved the same. It, however, recommended that IICA may, following due process, appoint a Chair Professor as per standard terms of recruitment adopted by the IICA.

3.7.3 The Governing Board approved the recommendation of IICA that B.E./B.Tech. may be included as an eligible qualification for admission to GIP. It, however, decided to review the eligibility criteria for the GIP programme after experience with the selection of candidates in the first batch of the programme.

3.7.4. The Governing Board approved the guidelines for (a) eligibility norms, which the IBBI should consider, while considering an Institute for delivery of GIP; and (b) minimum norms of GIP, which the Institute must abide by, while delivering GIP, as proposed in Para 7 and 8 of the Note. It also advised that the minimum norms may be communicated to the IICA, which has been allowed to offer GIP.